

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 549/2017  
O.A. No. 550/2017

New Delhi, this the 16<sup>th</sup> day of May, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Ramesh Chand Sharma,  
S/o Late Shri Ganga Dhar  
R/o H.No.M-133, Gali No.15,  
Sadatpur Extension,  
Karawal Nagar, Delhi-110094. .. Petitioner

(By Advocate: Shri D.K. Chopra)

Versus

Dr. Mohanjeet Singh, I.A.S.  
Commissioner,  
East Delhi Municipal Corporation  
419, Udyog Sadan,  
Patparganj, Industrial Area,  
Delhi-110092. .. Respondent

(By Advocate : Shri Manjeet Singh Reen)

**ORDER (ORAL)**

**By Mr. V. Ajay Kumar, Member (J)**

O.A. No. 550/2017 was disposed of by this Tribunal on  
06.03.2017 as under:

“4. In the circumstances, the OA is disposed of at the admission stage itself, without going into the other merits of the case, with a direction to the respondents to consider the representation of the applicant and to pass appropriate speaking and reasoned order thereon, in accordance with law, within a period of 90 days from the date of receipt of a copy of this order. No order as to costs.”

2. Shri Manjeet Singh Reen, learned counsel appearing for the respondents, while producing an order dated 26.04.2018 whereunder the respondents have regularised the services of the applicant w.e.f. 01.04.2006 as School Attendant and the letter dated 07.05.2018 whereunder the applicant has joined duty, submits that they have fully complied with the orders of this Tribunal and, accordingly, prays for dismissal of the CP.

3. However, the learned counsel for the petitioner submits that the respondents have not passed any orders on the consequential benefits of his regularisation which was also part of his representation dated 10.02.2016.

4. In the circumstances and in view of substantial compliance of the orders of this Tribunal, the CP is closed and notice is discharged. However, the petitioner would be at liberty to make an appropriate representation ventilating his remaining grievances and on receipt of the same, the respondents shall consider the same and pass appropriate orders thereon, within a reasonable period. No costs.

**(NITA CHOWDHURY)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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